

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 743 of 2020

IN THE MATTER OF:

**Arvind Garg, Liquidator of
Carnation Auto India Pvt. Ltd**

...Appellant

Versus

Jagdish Khattar & Ors.

...Respondents

Present:

**For Appellant: Mr. Arvind Garg and Mr. C. S. Heerika Shukla,
Advocates.**

**For Respondents: Mr. Antony R. Julian, Advocate for R-4, 5 & 10.
Mr. Satyendra Kr. Rai and Mr. Jatin Pore, Advocates
for R-9.**

ORDER
(Through Virtual Mode)

02.09.2020: Learned counsel for the Appellant has seriously questioned the finding recorded by the Adjudicating Authority that the Forensic Auditor has not conducted the audit as per the procedures and has not reached the proper conclusions. It is further submitted that the Adjudicating Authority has not addressed the issue that the facts stated satisfy the requirements of Section 66 of the I&B Code.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

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At this stage, Mr. Antony R. Julian, Advocate waived and accepted notice on behalf of Respondents No. 4, 5, and 10, whereas Mr. Satyendra Kr. Rai, Advocate waived and accepted notice on behalf of Respondent No. 9. No further notice be served to these Respondents. Respondents may file their reply affidavits within 20 days. Rejoinder, if any, be filed within 15 days thereof.

List the matter 'for admission (after notice)' on **7th October, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Venugopal M.]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

am/gc